

IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Principal Sessions Judge, Dindigul.**

Thursday, the 12th day of August 2021

**CrI.M.P. No.2491/2021
CNR No.TNDG01-003741-2021**

1. Pavendhan, 45/2021
S/o. Chinnamuthu
 2. Jeyaseeli, 39/2021
W/o. Pavendhan
 3. Duraisamy, 76/2021
S/o. Devakaran
 4. Jeyarani, 61/2021
D/o. Duraisamy
- : Petitioners/A1 to A4

/vs/

State through
Inspector of Police, Ayakudi PS. : Respondent/Complainant
Cr. No. 850/2020

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.P.R.Kalaiezhilvanan, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed U/s.438 Cr.P.C. petitioners/A1 to A4 pray to extend time for surrender as per order in CrI.M.P.No.2268/2020 dated 15.12.2020 for the offences U/s.147, 148, 294(b), 323, 324, 506(ii) IPC and Sec.4 of TNPHW Act in the case in Cr. No.850/2020 of respondent Police Station.

The learned counsel for the petitioners/A1 to A4 contended that the petitioners were granted anticipatory bail by this Hon'ble Court vide order in CrI.M.P.No.2268/2020 dated 15.12.2020 with a condition to surrender before the learned Judicial Magistrate, Palani within 15 days from the date of order, but, due to close relatives demise and COVID-19 pandemic situation, they could not arrange sureties in time, hence they were unable to surrender and produce substantial sureties before the Jurisdictional Court within the stipulated time and therefore he prays to extend time for surrender.

The learned Public Prosecutor has not raised any serious objection.

.2.

Online submissions of either side heard. Records perused. Considering the reasons stated by the petitioners/A1 to A4 for non-compliance of the condition within the stipulated time and also considering the facts and circumstances of the case, this court inclines to extend time for two weeks and the petitioners/A1 to A4 are hereby directed to surrender before the learned Judicial Magistrate, Palani on or before 26.08.2021 and execute his own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the said Magistrate without fail and also the petitioners are directed to comply with other conditions as imposed by this Court in CrI.M.P.No. 2268/2020 dated 15.12.2020 without any deviation and the petition is allowed accordingly.

Pronounced by me, this the 12th day of August 2021.

**Principal Sessions Judge,
Dindigul**

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The Judicial Magistrate, Palani
The Public Prosecutor, Dindigul.
The Inspector of Police, Ayakudi PS.,
Thiru.P.R.Kalaiezhilvanan, Advocate
for the petitioners.

} To ensure social distancing, they are requested to download the order from the official web site link.